

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 11196- JK (LD) of 2025**  
**DATED: - 03 - 09 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

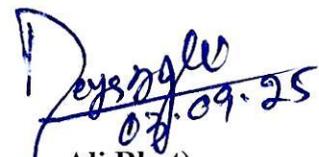
**By order of Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
Secretary to Government  
Dated: 03.09.2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 11196- JK (LD) of 2025 dated 03.09.2025.**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	FIR No. 87/2025 of P/S Billawar U/S 8/21/22 NDPS Act titled Pankaj Sharma Vs State through P/S Billawar.	<b>Sh. Neeraj Padyar, SDPO Bilawar</b>
2	MA No. 893/2025 in TA No. 263/2021 titled Abdul Karim Mughal Vs. State of J&K and others.	<b>Ms. Syed Sleet Shah-JKPS, Dy.SP Hqrs Srinagar, Cell No. 9419055754</b>
3	OA No. 851/2025 titled Kartar Nath Vs. UT of J&K and others.	<b>Sh. Paramvir Singh, JKPS, Sr. Superintendent of Police, Reasi</b>
4	SWP No. 44/2019 titled Ajmid Hussain Khan Vs Mr. R.K Goyal and Ors	<b>Shri Ajay Kumar ARP985500 Dy. SP DAR Baramulla</b>
5	TA No. 2448/2020 in SWP No. 22/2016 titled Imtiyaz Ahmad Dar & Ant Vs UT of J&K &ors.	<b>Shri Shakeel Ahmad, P.S to AIG (P) PHQ</b>
6	OA No. 213/2023 titled Aijaz Hussain Bhat Vs UT of J&K and Others	<b>Shri Zahid Ahmad Lone, DySP (S) Personnel PHQ</b>
7	HCP No. ___/2025 titled Abdul Majeed @ Bittu Vs UT of J&K and Ors	<b>Shri Sheezan Bhat, SDPO City East Jammu</b>
8	HCP No. ___/2024 titled Neelam Devi Vs UT of J&K and Ors	<b>Shri Nikhil Gogna SDPO R.S Pora Jammu</b>
9	WP(CrI) NO. 88/2024 titled Chirag Attri @ Chetan Vs Financial Commissioner (ACS) Home Department J&K and Ors	<b>Shri Nikhil Gogna SDPO R.S Pora Jammu</b>
10	OA No. 396/2022 titled Ranbir Kour VS UT of J&K and Ors	<b>Shri Abdul Hamid Daar, DySP (Per) APHQ J&amp;K</b>

*Neysazgle*

*Jm*